

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 234/TT/2018

- Subject** : Truing up transmission tariff for 2009-14 tariff period and determination of tariff of 2014-19 tariff block 9 assets under “765 kV System for Central Part of Northern Grid-Part III”.
- Date of Hearing** : 24.1.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Ltd & 16 Ors
- Parties present** : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit MMudgal, Advocate BRPL
Shri S.S. Raju, PGCIL
Shri S.S. Venkatesan, PGCIL
Shri S.K. Niranjana, PGCIL
Shri Abhay Choudhary, PGCIL
Shri Nitish Kumar, PGCIL

Record of Proceedings

The instant petition has been filed by PGCIL for truing up of tariff of 2009-14 tariff period and determination of tariff of 2014-19 tariff block of Asset-1:LILO of Circuit-1 of 400 kV D/C Bareilly-Mandola Line at Meerut Sub-station Asset-2:LILO of Circuit-2 of 400 kV D/C Bareilly-Mandola Line at Meerut Sub-station, Asset-3:765 kV Bays for Bhiwani-Moga Line at Bhiwani Sub-station; 765 kV 240 MVAR Bus Reactor-I along with associated bays at Bhiwani sub-station; 765/400 kV 1000 MVA ICT-I along with associated bays at Bhiwani Sub-station; 02 Nos.400 kV Bays for Hisar-Bahadurgarh at Bhiwani Sub-station, Asset-4:LILO of Hisar-Bawana at Bhiwani along with 02 No.400 kV Bays at Bhiwani Sub-station, Asset-5:765 kV bays for Jattikalan-Bhiwani Line at Bhiwani Sub-station, Asset-6:765 kV S/C Meerut-Bhiwani Line along with associated bays at Meerut & Bhiwani and 765 kV, 240 MVAR Line Reactor at Bhiwani Sub-station, Asset-7:765/400 kV,1000 MVA ICT-II alongwith associated bays at Bhiwani Sub-station,



Asset-8:765 kV 240 MVAR Bus Reactor-II along with associated bays at Bhiwani Sub-station) and Asset-9:400/220 kV Ballabgarh Sub-station (re-alignment works) under “765 kV System for Central Part of Northern Grid-Part III”.

2. The representative of the petitioner submitted that the final transmission tariff for the 2009-14 period for the instant assets was approved by the Commission in orders dated 24.3.2015 in Petition No. 99/TT/2012 (Asset I to VIII) and 15.2.2016 in Petition No. 58/TT/2015 (Asset-IX). In order dated 15.2.2016, the time over-run of 6 months in case of Asset-IX was not condoned. Against order dated 24.3.2015, the petitioner filed Review Petition No. 11/RP/2015 on the issue of disallowance of annuity, non-condonation of time over-run of 2 months in case of Asset VI and disallowance of foundation cost at Bhiwani Sub-station. The Commission disposed the review petition vide order dated 23.9.2015, wherein the annuity was allowed, the time over-run in case of Asset-VI was rejected and as regards the foundation cost, the Commission directed the petitioner to raise the same at the time of truing up of the 2014-19 tariff. The representative of the petitioner requested to allow the foundation cost of Bhiwani Sub-station.

3. Learned counsel for BRPL submitted that the Petitioner has not submitted the reasons for cost over-run in case of the foundation at Bhiwani Sub-station inspite of repeated opportunities. The petitioner has submitted the Revised Cost Estimate without any justification for the increase in cost of the ‘foundation for structure’. Accordingly, the cost over-run should not be allowed. It was further submitted that the initial spares are beyond the ceiling limits specified in Regulation 8 of the 2009 Tariff Regulations in respect of Assets-1, 2, 4 and 6 and it should be restricted to the limit specified in the regulations. The petitioner has not filed the details of the Communication System especially regarding use of the Optical Ground Wire (OPGW).

4. In response, the representative for petitioner submitted that reasons for cost variation have been submitted in the petition and it is mainly due to soil conditions, variation in bearing capacity of line, water table, etc. He further submitted that the cost of Asset-VI, the 240 MVAR line reactor at Bhiwani Sub-station was not included in the Management certificate and now it is included in the Auditor certificate and hence there is increase in its cost.

5. The Commission directed the respondents to file their reply by 15.2.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 25.2.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.



6. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

